

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Appeal No. E/3593/2010-EX[DB]

(Arising out of Order-in-Appeal No. 191/CE/LDH/2010 dated 10.08.2010 passed by the Commissioner (Appeals), Chandigarh)

CCE, Ludhiana

(F-Block, Rishi Nagar, Ludhiana, Punjab)

.....Appellant

VERSUS

RK Industries

(65, Hira Nagar Colony, Opp Power Station, Near
Sekhewal Chowk, Ludhiana, Punjab)

.....Respondent

APPEARANCE:

Mr. Vijay Gupta, A.R. for the Appellant

Mr. Naveen Bindal, Advocate for the Respondent

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60774/2019

DATE OF HEARING: 05.09.2019

DATE OF DECISION: 05.09.2019

PER ASHOK JINDAL:

Considering the fact that Revenue involved in this appeal is less than the amount of Rs. 50 Lakhs and as per Litigation Policy vide F.No. 390/Misc/116/017-JC dated 22.08.2019, instructions were issued not to file appeal or withdrawn the appeal where the amount in dispute is less than Rs. 50 Lakhs before this Tribunal and no substantial question of law is involved.

2. Admittedly in this case, no substantial question of law is involved, therefore, as per the Litigation Policy, the appeal filed by the Revenue is dismissed.

(Dictated and pronounced in the open court)

**(C.L. MAHAR)
MEMBER (TECHNICAL)**

**(ASHOK JINDAL)
MEMEBR (JUDICIAL)**